

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP NO. 246/2005 IN OA NO. 1842/2004

This the 21st day of November, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J) HON'BLE MR. D.R.TIWARI, MEMBER (A)

L.C.Jindal, S/o Sh. F.C.Jindal, R/o 4, Partap Vihar, Jail Road, New Delhi-64.

(By Advocate: Sh. G.G.Pappachan proxy for Sh. Yogesh Sharma)

Versus

- Dr. V.S.Ramamurthy,
 Secretary,
 Deptt. of Science & Technology,
 Ministry of Science & Technology,
 Technology Bhawan, New Mehrauli road,
 New Delhi.
- Sh.Bhukan Lal,
 (Addl. Director General of Meteorology)
 Acting Director General of Meteorology,
 Govt. of India, Meteorological Department,
 Mausam Bhawan, Lodhi Road, New Delhi-3.

(By Advocate: Sh. H.K. Gangwani)

بإنج

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Learned counsel for respondents has stated that the compliance affidavit has been filed vide Dy. No.9536 dated 18.11.2005. He has produced a copy of the same before us for perusal. By order dated 20.1.2005 passed in OA-1842/2004 respondents were directed to convene a review DPC and to consider the claim of the applicant afresh for promotion from the date his junior had been so promoted. The compliance affidavit produced is accompanied by copy of office order dated 14.11.2005 by which applicant has been promoted w.e.f. 31.5.2002, i.e. from retrospective date prior to the date of retirement. Respondents, as such, have complied with the order passed by this Tribunal

per an ar le-

A

dated 20.1.2005. Counsel for applicant agrees with it. He has received the copy of the order and compliance affidavit.

2. Having regard to the facts that the respondents have complied with the order of the Tribunal, we are of the view that contempt proceedings need not be continued further.

Accordingly, contempt petition is dismissed. Notices are discharged. Registry shall place the copy of the compliance affidavit on the file.

(D.R. TIWARI) Member (A)

(M.A. KHAN) Vice Chairman (J)

'sd'